

## HARYANA VIDHAN SABHA

### **LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 2<sup>ND</sup> AUGUST, 2019 AT 2.00 P.M.**

#### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Manohar Parrikar, Chief Minister of Goa.
2. Smt. Sheila Dikshit, former Chief Minister of Delhi.
3. Smt. Sharda Rani, former Minister of Haryana.
4. Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. A tribute to Kanwarias (Shiv Devotees) killed in Road Accidents.
8. Others.

#### **II. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

#### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

#### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2019.(Haryana Ordinance No. 1 of 2019)
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

















136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 <sup>nd</sup> February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.





190.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

206.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
220.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

222.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
225.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
233.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

238.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
239.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
241.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
246.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

254.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
255.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/40/2018/2nd Amendment/2019, dated the 14 <sup>th</sup> June, 2019, as required under section 182 of the Electricity Act, 2003.
256.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/42/2019, dated the 29 <sup>th</sup> March, 2019, as required under section 182 of the Electricity Act, 2003.
257.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/47/2019, dated the 27 <sup>th</sup> May, 2019, as required under section 182 of the Electricity Act, 2003.
258.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No.PF/69 (L)/2019/17552, dated the 24 <sup>th</sup> July, 2019, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
259.	A MINISTER	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2016-2017, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971
260.	A MINISTER	to lay on the Table the 21 <sup>st</sup> Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
261.	A MINISTER	to lay on the Table the 42 <sup>nd</sup> Annual Report of Haryana Tourism Corporation Limited for the Year 2015-2016, as required under section 395(b) of the companies Act, 2013.
262.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
263.	A MINISTER	to lay on the Table the 18 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
264.	A MINISTER	to lay on the Table the 19 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
265.	A MINISTER	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2015-2016, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
266.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2016-2017, as required under section 104 (4) and 105 (2) of the Electricity Act, 2003.
267.	A MINISTER	to lay on the Table the 44 <sup>th</sup> Annual Report of the Haryana Seeds Development Corporation Limited Panchkula for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.

**CHANDIGARH:**  
**THE 1<sup>ST</sup> AUGUST, 2019.**

**RAJENDER KUMAR NANDAL,**  
**SECRETARY.**